

further consideration and passing of the Gold (Control) Amendment Bill, 1969.

- (2) Further clause-by-clause consideration of the Criminal and Election Laws Amendment Bill, 1968, as reported by the Joint Committee.
- (3) Consideration and passing of :—
The Delhi High Court (Amendment) Bill, 1968.
The Lokpal and Lokayuktas Bill, 1968, as reported by the Joint Committee.
The Indian Registration (Amendment) Bill, 1968, as passed by Rajya Sabha.
The Oaths Bill, 1968 as passed by Rajya Sabha.
- (4) Discussion on the Report of the Committee on Defections on a motion to be moved by the Minister of Home Affairs.
- (5) Discussion and voting on :—
(a) Supplementary Demands for Excess Grants (Railways) for 1969-70.
(b) Demands for Excess Grants (Railways) for 1967-68.
- (6) Consideration and passing of :—
The Khuda Baksh Oriental Public Library Bill, 1968.
The Foreign Marriage Bill, 1969, as passed by Rajya Sabha.

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THE BUSINESS ADVISORY COMMITTEE

THIRTY-EIGHTH REPORT

THE MINISTRY OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): I beg to move :

“That this House do agree with the Thirty eighth-Report of the Business Advisory Committee presented to the House on the 7th August 1969.”

SHRI M. R. MASANI (Rajkot) : I move an amendment :

“The following be added at the end :
‘subject to the modification that the

time allotted to the Monopolies and Restrictive Trade Practices Bill, 1969, as passed by Rajya Sabha, be increased from 8 hours to 10 hours out of which four hours instead of two hours be allotted for clause-by-clause consideration’.”

This morning Mr. Vajpayee made an appeal to the new Speaker that we should avoid hustling people into decisions and that decisions should be taken after full and thorough debate. This is a complicated Bill, more complicated and more controversial than even the Banking Bill. There are hundreds of amendment and therefore I suggest that two hours be added to the clause-by-clause consideration. I hope the Minister would be good enough to accept my amendment.

SHRI RAGHU RAMAIAH : In the meeting of the Business Advisory Committee also this suggestion came and some Members felt that we should be able to finish it within eight hours. If the hon. Members feel that ten hours are necessary, Government will not stand in the way.

MR. CHAIRMAN : The question is :

“The following be added at the end :—
‘Subject to the modification that the time allotted to the Monopolies and Restrictive Trade Practices Bill, 1969, as passed by Rajya Sabha, be increased from 8 hours to 10 hours out of which 4 hours instead of 2 hours be allotted for clause-by-discuse consideration’.”

The motion was adopted.

MR. CHAIRMAN : The question is :

“That this House do agree with the Thirty-eighth Report of the Business Advisory Committee presented to the House on the 7th August, 1969, subject to the modification that the time allotted to the Monopolies and Restrictive Trade Practices Bill, 1969, as passed by Rajya Sabha be increased from 8 hours to 10 hours out of which 4 hours instead of 2 hours be allotted for clause-by-clause consideration.”

The motion was adopted.

श्री रामावतार शास्त्री (पटना) : पटना में तीन सी से ज्यादा टीचर गिरफ्तार हो चुके हैं। वहाँ पर लोग पीटे जा रहे हैं। लाठी चार्ज किया जा रहा है। औरतें घायल हुई हैं। उसी के बारे में मुझे निवेदन करना है। वहाँ पर राष्ट्रपति शासन है। लोगों के सिर तोड़े जा रहे हैं। शर्ट नोटिस क्वेश्चन मैन दिया है, कालिग एडेशन दिया है।

MR. CHAIRMAN : The hon. Member has first to give notice to the Speaker, obtain his permission and then only raise anything in the House.

SHRI SHEO NARAIN (Basti) : They are raising these things without notice.

श्री रामावतार शास्त्री : वहाँ लाठी चार्ज हुआ है। औरतें भी पीटी गई हैं। तीन सी से ज्यादा लोग गिरफ्तार हुए हैं। उनके बारे में मंत्री महोदय जानकारी सदन को दें। लोग वहाँ मारे जा रहे हैं। औरतों के बाल नोचे जा रहे हैं...

MR. CHAIRMAN : The hon. Member has mentioned it already, and the hon. Minister has taken note of it. Now, we shall go on to the next item.

श्री रामावतार शास्त्री सभापति महोदय...

MR. CHAIRMAN : I am not allowing him. Now, Shri Kanwar Lal Gupta.

SHRI BAKAR ALI MIRZA (Secunderabad) : The Telegana issue must be taken up. When will it be taken up? Is there a black-out of it in this House also? Is this House not competent to take it up? For months and months we have been waiting...

MR. CHAIRMAN : The hon. Member ought to have given notice of an amendment.

SHRI BAKAR ALI MIRZA : I had given notice of an amendment, but I have not received any reply.

MR. CHAIRMAN : That is all right. The Telengana issue is coming up.

SHRI BANKAR ALI MIRZA : We want it to be taken up on Monday.

MR. CHAIRMAN : There is a motion by Shri Kanwar Lal Gupta regarding Telengana, for which 2½ hours have been allotted.

SHRI BAKAR ALI MIRZA : When ?

MR. CHAIRMAN : The date will be fixed later.

SHRI BAKAR ALI MIRZA : Firing is going on there...

MR. CHAIRMAN : He may please see the Speaker in his Chamber. 2½ hours have been allotted for that motion. He may please see the Speaker in the Chamber and get the date fixed.

SOME HON. MEMBERS rose—

MR. CHAIRMAN : I am not allowing anything now. Hon. Members will have to give previous notice to the Speaker if they want to raise anything...

SHRI SAMAR GUHA (Cuttai) : I just want some information from you. I have a submission to make, that the Secretariat has not given you the correct information today... (Interruptions).

SHRI SHEO NARAIN : Without notice, they are making a hullabaloo in the House. Only this morning they pledged themselves to obey the Chair and observe the rules, but they are now breaking the rules. (Interruptions).

MR. CHAIRMAN : Nothing will go on record now. Shri Kanwar Lal Gupta. (Interruptions).*

MR. CHAIRMAN : I am not going to allow anything which does not relate to the subject before the House now. I have to observe the rules and regulations and regulate the proceeding of the House. If I have to allow one hon. Member I have to allow several others. I am not going to allow anyone now.